BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

Dated this the Twentyfifth Day of November 1986

Present: Hon'ble Shri Justice K.S.Puttaswamy .. Vice chairman

Hon'ble Shri L.H.A.Rego

. Member (A)

APPLICATION NO.1676 of 1986(F)

Dr.Ramesh Puranik,
Medical Officer,
C.G.H.S. Dispensary No.7,
Bangalore.
Now
D.M.R.D. Course at
Karnataka Medical College,
Hubli. Dharwad Dist.

.. Applicant

(Sri M.Narayanaswamy .. Advocate)

Vs.

- The Union of India represented by its Secretary, Healsth & Family Welfare services, Nirman Bhavan, New Delhi.
- The Director General of Health Services , Ministry of Health & Family Welfare Services, Nirman Bhavan, New Delhi.
- 3. The Chief Medical Officer, (Central Government Health Scheme) 21/2/2A, 9th Main, III Block West, Jayanagar, Bangalore.

.. Respondents.

(Sri M. Vasudeva Rao.. Advocate)

This application coming for hearing this day, Vice-Chairman made the following:

OR DER

In this application made U/s 19 of the Administrative
Tribunals Act, 1985, the applicant has sought for a direction
to respondents 1 and 2 to consider his case for grant of
study leave to undergo D.M.R.D Post Graduate Course at
Karnataka Medical College, Hubli.

Shri M. Vasudeva Rao, learned Additional Central
Government Standing Counsel, appearing for the respondents,
files a memo stating that the relief sought by the applicant



had been granted by respondents 1 and 2. The memo filed by Shri Vasudeva Rao reads thus:

" It is submitted that the study leave has been granted to the applicant for 24 months from 28.4.1986 to 27.4.1988 by the respondents.

In view of the above fact, the relief sought by the applicant has been already granted, and the application does not survivie for consideration of this Hon'ble Tribunal.

Hence it is prayed that the above application may be dismissed in view of the above fact."

Shri M.Narayanaswamy, learned counsel for the applicant, also files a memo praying for permission to withdraw this application.

We grant the permission sought for by the applicant and dismiss this application as withdrawn by him with no order as to costs.

Vice Chairman 25-11-1945 Member(A)

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